

MCRC-18028-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

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BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 2nd OF MAY, 2025

MISC. CRIMINAL CASE No. 18028 of 2025

SHIVSINGH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Raghuveer Yardi - advocate for the petitioner.

Ms. Neelu Khetra appearing on behalf of Advocate General.

Shri Bharat Yadav, learned counsel for the respondent [COMP].

ORDER

This is repeat application for grant of bail on behalf of the applicant.

After arguing for some time, counsel for applicant prays for withdrawal of application with liberty to renew the prayer in compliance of the order 03.04.2025.

Prayer is allowed.

The MCRC is dismissed as withdrawn with the aforesaid liberty.

(PREM NARAYAN SINGH) JUDGE